

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

No. LJ (A) 67/2013/19

Dated Shillong, the 13th May, 2015

From : Shri L.M. Sangma,
Secretary to the Government of Meghalaya,
Law Department.

To,
The District & Sessions Judge,
East Garo Hills District, Williamnagar.

Subject: - *Creation of 2 (two) posts of drivers for the District & Sessions Judge,
East Garo Hills District, Williamnagar*

Sir,

I am directed to convey the sanction of the Governor of Meghalaya to the creation of 2 (two) posts of drivers for the District & Sessions Judge, Williamnagar in the scale of pay of ₹ 7700-190-9030-EB-250-11280-340-15020/- P.M. plus other allowances as admissible under the Rule with effect from the date of entertainment till 29.02.2016.

The expenditure is debitable to the Head of Account "2014-Administration of Justice -105-Civil & Session Court -(01)-District & Sessions Judges including Munsif Court etc. -01-Salaries Non - Plan" in the budget for the year 2015-2016.

This sanction issues with the concurrence of Finance EC.II Department vide their I/D Fin (EC.II).719/14 dt. 28.03.2015.

Yours faithfully,

Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 67/2013/19-A

..... Dated Shillong, the 13th May, 2015.

Copy forwarded to: -

1. The Registrar General High Court of Meghalaya
2. Finance (EC.II) Department (consulted I/D).
3. Personnel AR (B) Department.
4. The Treasury Officer, East Garo Hills District, Williamnagar.
5. Guard file.

By order etc.,

Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 67/2013/19-B,

..... Dated Shillong, the 13th May, 2015.

Copy forwarded to: -

1. The Principal Accountant General (Audit) Meghalaya,
(Attention : CASS Section), Shillong-793001.
2. The Accountant General (A & E), Meghalaya, Shillong-793001.

By order etc.,

Financial Adviser,
Law Department.

Rp/-